

from the Secretary-General of Rajya Sabha :—

“In accordance with the provisions of sub-rule (6) of rule 186 of the Rules of Procedure and Conduct of Business in the Rajya Sabha, I am directed to return herewith the High Court Judges (Conditions of Service) Amendment Bill, 1987 which was passed by the Lok Sabha at its sitting held on the 30th November, 1987, and transmitted to the Rajya Sabha for its recommendations and to state that this House has no recommendations to make to the Lok Sabha in regard to the said Bill.”

12.04 hrs.

COMMITTEE ON PRIVATE  
MEMBERS' BILLS AND  
RESOLUTIONS

[English]

MINUTES

SHRI M. THAMBI DURAI (Dharmapuri) : Sir, I beg to lay on the Table Minutes (Hindi and English versions) of the Forty-second to Forty-fifth sittings of the committee on Private Members' Bills and Resolutions held during the current session.

12.04½ hrs.

STATEMENT CORRECTING  
REPLY TO SQ NO. 422 DATED  
25.8.87 re TELEPHONE CON-  
NECTIONS IN WEST BENGAL

[English]

THE MINISTER OF STATE IN THE MINISTRY OF COMMUNICATIONS (SHRI SONTOSH MOHAN DEV) : In reply to Lok Sabha Starred Question No. 422 replied on 25.8.87 regarding the number of Telephone connections in rural areas of West Bengal as on 31.3.87.

The number of Telephone Connections working in rural areas as on 31.3.87 was intimated as 1,33,445 while the correct number of working connections is 13,345.

One additional figure of '4' inadvertently got inserted in the figure of the number of working connections. This insertion changed the figure from 13,345 to 1,33,445.

To be doubly sure about the figures before making the Statement in Parliament the figures were again reverified from field units which caused the delay.

The inconvenience caused and the delay in rectification is very much regretted.

12.05 hrs.

CHANDIGARH (DELEGATION  
OF POWERS) BILL\*

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI CHINTAMANI PANIGRAHI) : Sir, I beg to move for leave to introduce a Bill to provide for the delegation of powers vested in the Administrator of the Union Territory of Chandigarh.

MR. SPEAKER : The question is :

“That leave be granted to introduce a Bill to provide for the delegation of powers vested in the Administrator of the Union Territory of Chandigarh.”

*The Motion was Adopted*

SHRI CHINTAMANI PANIGRAHI :  
Sir, I introduce the Bill.

12.5½ hrs

DIRECT TAX LAWS (AMEND-  
MENT) BILL\*

[English]

MR. SPEAKER : Mr. Narayan Datt Tiwari.

THE MINISTER OF STATE IN THE DEPARTMENT OF EXPENDITURE IN THE MINISTRY OF FINANCE (SHRI B.K. GADHVI) : On behalf of Shri Na.ayan Datt Tiwari, I beg to move...

\*Published in Gazette of India Extraordinary, Part II, section 2, dated 11.12.1987.